GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA UNSTARRED QUESTION NO. 2875 (TO BE ANSWERED ON 11.03.2020)

LOKPAL

2875. SHRIMATI RAKSHA NIKHIL KHADSE:

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether Government has drafted the rules and regulations to hear the cases registered for the final resolutions under Lokpal and if so, the details thereof;
- (b) whether the Government has informed the rules and regulations to be followed up for the judgements and if so, the details thereof;
- (c) the details of format, if finalised to raise the cases with Lokpal; and
- (d) if not, the reasons for not finalising till date as the working of sittings commenced from last 9 to 10 months?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): Yes Sir, in exercise of the powers conferred by section 59 read with section 2(1)(e) of the Lokpal and Lokayuktas Act, 2013, the Lokpal (Complaint) Rules, 2020 have been notified in Gazette of India on 02.03.2020. The said rules are already in the public domain, having been placed on the website of the Department of Personnel & Training.

The form for making a complaint has been devised keeping in view various provisions of the Act relating to processing of the complaints and the same is annexed to the rules.
